

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 947 of 2020 in CP(IB) 264/NCLT/AHM/2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2021**

Name of the Company: Bhavi Shreyans Shah RP of Techno Forge
Ltd
V/s
Ashok Mansukhlal Kapasi Suspended
Management of Techno Forge Ltd & Anr
Section 43,44 r.w 60(5) IBC,2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Arjun Padiyar, Advocate on behalf of Mr. Atul Sharma, Advocate for the Applicant appeared. Mr. Himanshu Desai, Advocate appeared on behalf of Respondent 1 and 2.

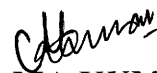
Three weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

List the matter on 26.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 17th day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**